

**FORM B**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

26.10.2022

To  
SRI. KOTOJU VASUDEVA RAO  
The Interim Resolution Professional  
Flat 104, Kavuri Supreme Enclave  
Kavuri Hills  
Madhapur  
Hyderabad – 500 033  
Telanagana, India

From  
VAJRA IOT (P) Ltd.  
FLAT NO.501, F-BLOCK, 7 HILLS APARTMENTS,  
POWER WELFARE SOCIETY  
Survey No. 118,119& 168.  
Kokapet, Narsingi.  
Hyderabad, PIN- 500 075  
Telangana

**Subject:** Submission of proof of claim.

Sir,

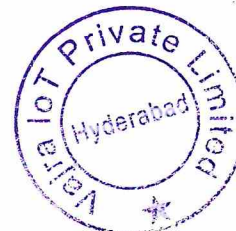
VAJRA IOT (P) Ltd, an Operational Creditor, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Navayuga Infotech Private Limited. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/S VAJRA IOT (P) Ltd. (Formerly known as Green Ark Enersol Pvt. Ltd.) Certificate Incorporation pursuant to change of name of the Operational Creditor from Green Ark Enersol Pvt. Ltd. To M/S VAJRA IOT (P) Ltd - <b>Annexure – A 1</b>
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	U31400TG2009PTC063373



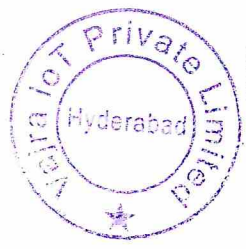
A handwritten signature in black ink, appearing to be "S. K. Vasudeva Rao".

PARTICULARS		
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	VAJRA IOT (P) Ltd. FLAT NO.501, F-BLOCK, 7 HILLS APARTMENTS, POWER WELFARE SOCIETY Survey No. 118,119& 168. Kokapet, Narsingi. Hyderabad, PIN- 500 075 Telangana E-Mail: <a href="mailto:satya.prasad@vajraiot.com">satya.prasad@vajraiot.com</a>
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs 94,376,659/- (rounded of to the nearest Rupee) Separate Sheet enclosed as <b>Annexure – A 2</b>
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. Copy of purchase orders ( <b>Annexure – A 3</b> ) 2. Copy of Invoices Cum Challan ( <b>Annexure – A 4</b> ) 3. Copy of Delivery Challans duly acknowledged by the Corporate debtor ( <b>Annexure – A 5</b> ) 4. Copy of letters from Corporate Debtor acknowledging the supply of material ( <b>Annexure – A 6</b> ) 5. Ledger Account of CD in OC's books ( <b>Annexure – A 7</b> ) 6. Claim Amount Calculation Sheet ( <b>Annexure – A 2</b> )
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	THERE WAS NO PRE-EXISTING DISPUTE. THE CIRP OF CD IS A CONSEQUENCE OF SECTION 9, IBC APPLICATION FILED BY THE CLAIMANT (The Claimant served the mandatory Demand Notice dated 30.11.2020 and not received any reply/payment from the Corporate Debtor and therefore Section 9 Application filed before Hon'ble NCLT)
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	1. The Corporate Debtor placed two purchase orders on the Operational Debtor dated 03.11.2015 for supply of AMR based Modems along with Antenna and Communication Cables. 2. The Operational Creditor raised invoices as per the purchase orders, upon supply of goods. 3. The Corporate Debtor failed to pay the amounts as per the purchase order and invoices of the Operational Creditor 4. The Operational Creditor served Demand Notice dated 30.11.2020 and not received any reply from Corporate Debtor
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NO SUCH CREDIT



PARTICULARS		
9.	<p>DETAILS OF:</p> <p>a. any security held, the value of security and its date, or</p> <p>b. any retention of title arrangement in respect of goods or properties to which the claim refers</p>	NO SECURITY HELD
10.	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p>	<p>ACCOUNT NO: 866020110000674, CURRENT A/C BANK OF INDIA, FILM NAGAR BRANCH, HYDERABAD-500033.</p> <p>IFSC CODE: BKID0008660, MICR CODE: 500013026.</p> <p>CUSTID: 122366420</p>
11.	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p>	<p>The documents listed against Column 7 prove the existence of Debt and its non-payment</p> <ol style="list-style-type: none"> <li>1. Copy of purchase orders (<b>Annexure – A 3</b>)</li> <li>2. Copy of Invoices Cum Challan (<b>Annexure – A 4</b>)</li> <li>3. Copy of Delivery Challan/s duly acknowledged by the Corporate debtor (<b>Annexure – A 5</b>)</li> <li>4. Copy of letters from Corporate Debtor acknowledging the supply of material (<b>Annexure – A 6</b>)</li> <li>5. Ledger Account of CD in OC's books (<b>Annexure – A 7</b>)</li> <li>6. Claim Amount Calculation Sheet (<b>Annexure – A 2</b>)</li> </ol>
<p>Signature of operational creditor or person authorised to act on his behalf  <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i></p> <p>Copy of Board Resolution enclosed as <b>Annexure – A 8</b></p>		
Name in BLOCK LETTERS		SAYALA SATYA PRASAD
Position with or in relation to creditor		DIRECTOR/ CHIEF EXECUTIVE OFFICER
Address of person signing		Flat 307, Sunshine IRIS, Hanuman Nagar, Manikonda, Hyderabad – 500 089

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



## DECLARATION

I, SAYALA SATYA PRASAD, representing VAJRA IOT (P) Ltd], currently residing at Flat 307, Sunshine IRIS, Hanuman Nagar, Manikonda, Hyderabad – 500 089 (OC's Regd Office - VAJRA IOT (P) Ltd., FLAT NO.501, F-BLOCK, 7 HILLS APARTMENTS, POWER WELFARE SOCIETY Survey No. 118,119& 168.Kokapet, Narsingi. Hyderabad, PIN– 500 075, Telangana), hereby declare and state as follows:-

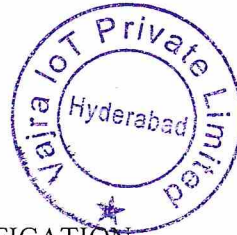
1. Navayuga Infotech Private Limited, the corporate debtor was, at the insolvency commencement date, being the Sixteenth day of September, 2022 actually indebted to the Company (Claimant herein) in the sum of Rs 94,376,659/-


In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

1. Copy of purchase orders (Annexure – A 3)
  2. Copy of Invoices cum Challan (Annexure – A 4)
  3. Copy of Delivery Challan/s duly acknowledged by the corporate debtor (Annexure – A 5)
  4. Copy of letters from Corporate Debtor acknowledging the supply of material (Annexure – A 6)
  5. Ledger Account of CD in OC's books (Annexure – A 7)
  6. Claim Amount Calculation Sheet (Annexure – A 2)
2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
  3. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever,

Date:26.10.2022

Place: Hyderabad

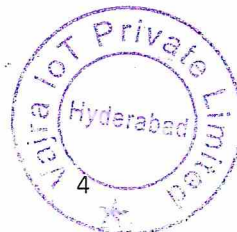



  
(Signature of the claimant)

## VERIFICATION

I, SAYALA SATYA PRASAD, representing VAJRA IOT (P) Ltd. the Operational Creditor, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 26th day of October, 2022



  
(Signature of the claimant)